

May 7, 2021
AD 1
SG/ab

WWW.LIVELAW.IN
WPA (P) 143 of 2021

Anindya sundar Das
vs.
Union of India and others
(Through Video Conference)

Mr. Uday Sankar Chattopadhyay,
Ms. Debopriya Samanta, advocates
... for the petitioner

Mr. Kishore Dutta,
Mr. Abhratosh Majumdar,
Mr. Sayan Sinha, advocates
... for the State

Mr. Y. J. Dastoor, Id. Addl. Solicitor General
Mr. Arijit Majumdar, advocates
... for the Union of India

The present petition has been filed in public interest raising the issue regarding violence which took place in the State after the Assembly Elections, 2021. Some details have been mentioned in this writ petition.

The grievance is that no action was being taken by the police authorities despite the incidents having been reported.

Today the matter was listed before the Division Bench in the forenoon session. Considering the importance where life and liberty of the people in the State of West Bengal is at stake and the issues sought to be raised by the petitioner, Larger Bench was constituted to hear the present petition.

Copies of the petition were directed to be served in the office of learned Additional Solicitor General of

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India, learned Advocate General for the State and the Government Pleader. Needful has been done.

Mr. Kishore Dutta, learned Advocate General seeks adjournment to file affidavit of the Home Secretary of the State specifying the areas where the violence has taken place and the steps taken to prevent or control the same. The Court be also apprised of the latest status of law and order situation in the State.

Adjourned to May 10, 2021. To be taken up at 2 p.m.

[Rajesh Bindal, C.J.(A)]

[I.P. Mukerji, J.]

[Harish Tandon, J.]

[Soumen Sen, J.]

[Subrata Talukdar, J.]